

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.364/9/NCLT/AHM/2019



**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.03.2020**

Name of the Company: Silvassa Cement Products Pvt Ltd
V/s
Noor India Buildcon Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
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| 1. | Shreyang S Vaged C for Dhruv. u. Dave) | Adv. | petitioner |  |
| 2. | DEVASHISH K. TRIVEDI | Adv. | Respondent |  |

ORDER

The parties are represented through learned counsels.

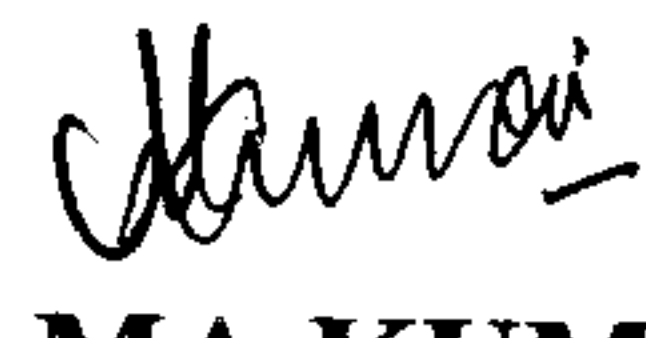
Advocate, Mr. Shreyang S Vaged filed leave note on behalf of the conducting lawyer for the Petitioner, Mr. Dhruv Dave requesting for adjournment.

The prayer is allowed.

List the matter on 07.04.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 11th day of March, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**